

**GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
UNSTARRED QUESTION No. 2427
TO BE ANSWERED ON 08.08.2022**

Salary of teachers in BCCL, CCL and ECL run schools

2427 Shri Aneel Prasad Hegde:

Will the Minister of *Coal* be pleased to state:

- (a) whether Government is aware that salaries of thousands of teachers who are teaching colliery worker's children in BCCL, CCL and ECL run schools have not been given since the onset of COVID-19;
- (b) if so, the reasons therefor; and
- (c) whether Government is aware that despite the recommendation of Petition Committee of 14th Lok Sabha, to give these teachers, teaching allowance in addition to minimum wage equivalent to that of skilled workers, these teachers were neither given teaching allowance nor minimum wage equivalent to that of skilled or even unskilled workers even before the onset of COVID-19, if so, the details thereof?

Answer

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a) & (b) : The subsidiary companies of CIL have been providing financial assistance and infrastructure facilities to schools operating in Mines areas like DAV, Kendriya Vidyalaya, Delhi Public School etc. and other Educational Institutions run by the State Government to provide quality education to the employees' children.

In addition, financial assistance and infrastructure facilities are also provided to certain privately managed schools and other educational institutions by some of the subsidiary coal companies functioning around coalfield areas.

However, payment of salary to the teachers working in these schools is not done by the coal companies since the schools are not run by subsidiary companies, only grants in aid is extended. The concerned subsidiary companies have been paying the Grants-in-aid to the school management committee- who in turn, are responsible for distribution of remuneration to teachers.

(c) The Petition Committee of 14th Lok Sabha in its report dt 20/03/2007 had inter alia refrained from making any comment on the issue of parity of pay scales with teacher of Government schools or clerical grade in coal PSU, since the matter was pending in the Supreme Court of India.

Moreover, the Committee recommended for revision of rates of grants in aid towards salaries of teachers of the privately managed schools and recommended to ensure that every teacher receives a minimum 4000/- per month as in the case of "Shikshak Mitra". (ref page 17, point no 42 of the Petition Committee report of 14th Lok Sabha).

Keeping in view the recommendations of said committee, the matter was deliberated in the meeting of the CIL Board in the 270th meeting on 25th May 2011 wherein the pattern of releasing this aid on the basis of number & qualification of teachers was decided. Accordingly, necessary office order was issued on 23.06.2011 for implementation by ECL, BCCL and CCL.
